

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21804 of 2018

(Arising out of Order-in-Appeal No. BEL-EXCUS-000-APP-MS-206-2018-19 dated 09/08/2018 passed by the Commissioner of Central Tax, Belgaum)

Bysym Constructions

No. 4-II/16, Shankargudda Colony,
Toranagallu,
Bellary – 583 123
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Tax And
Central Excise, Belgaum**

No. 71, Club Road,
Belgaum – 590 001
Karnataka

Respondent(s)

Appearance:

Mr. K.S. Ramesh, Advocate
Swamy Associates
G-8, Fortuna Icon Apartments, Jodidar
Ashwathappa Farm, Sahakara Nagar,
Bangalore - 560 092

For the Appellant

Mr. K.B. Nanaiah, Asst. Commr. (AR)

For the Respondent

CORAM:

HON'BLE MR. P.V. SUBBA RAO, TECHNICAL MEMBER

HON'BLE MR. P DINESHA, JUDICIAL MEMBER

Final Order No. 20804 / 2020

Date of Hearing: 28/10/2020

Date of Decision: 28/10/2020

Per : Bench

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **28/10/2020**)

(P.V. SUBBA RAO)
TECHNICAL MEMBER

(P. DINESHA)
JUDICIAL MEMBER

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